

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 2096/2022

(Arising out of impugned final judgment and order dated 05-07-2021 in SA No. 423/2005 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

GOKARAN PRASAD TEWARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.19347/2022-EXEMPTION FROM FILING O.T.)

Date : 25-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Ms. Vibha Bhat, Adv.
Ms. Rashi Bajpai, Adv.
Mr. Vignesh Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag the matter along with SLP (C)No. 13167/2021.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER